

**[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]**

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 32/2021-Customs (N.T./CAA/DRI)**

New Delhi, dated 08.09.2021

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4<sup>th</sup> June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30<sup>th</sup> November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.29/2020-Customs (N.T./CAA/DRI) dated 04.08.2020 published vide S.O. 2626(E) dated 06.08.2020.

In the said notification, against serial number 5, in column 3, for the existing words, “F. No. DRI/MZU/E/Enq-62/2019 dated 24.09.2019 read with supplementary SCNs dated 24.02.2020 and 02.08.2021 both issued under F. No. DRI/MZU/E/Enq-62/2019” shall be substituted.

**[F. No. DRI/HQ-CI/50D/CAA-15/2020]**

**(BHARTI SHARMA)**

**JOINT DIRECTOR**

**Copy forwarded for information and updation of record to**

- 1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.**
- 2. Pr. Additional Director General, Directorate of Revenue Intelligence, Mumbai with the request to inform the noticees and co-noticees to the show cause notice dated 24.09.2019 and Supplementary Show Cause Notices dated 24.02.2020 and 02.08.2021.**